

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

43/241/ND/2019
CA No. 51/C-III/ND/2019

IN THE MATTER OF:

M/s Anand Mittal &Ors.

vs

M/s Mahesh Mercandise Pvt. Ltd. &Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 241

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the Corporate Debtor

:Puneet Aggarwal, Bharat Aggarwal, Chetan Kr. Adv.

:Vivek Malik, Vivek Sinha, Kartikeya, Adv.

Order delivered on 11.07.2019

ORDER

CA No. 251/C-III/ND/2019

Learned counsel for the applicant/petitioner in the main company petition is present. Learned counsel for non-applicant/respondents represents that reply has been duly filed to the application filed under Section 244 (1) of the Companies Act, 2013. However it is further represented that reply has not been brought on record due to certain objections raised by the registry and which is under process. Let due compliance be done on or before the next date of hearing which is fixed on 19.07.2019.

Learned counsel for the applicant/petitioner represents that another application has also been filed CA No. 52/C-III/ND/2019. Let the same be listed along with the main petition on 19.07.2019, subject to consideration of CA No. 251/C-III/ND/2019

-sd-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)